

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "G", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

**AND**

**SHRI RATNESH NANDAN SAHAY, ACCOUNTANT MEMBER**

**ITA No. 3679/M/2024  
Assessment Year: 2019-20**

<b>Sainath Sakharam Tara</b> Survey No. 84-10/11, Kalyan Padgha Road, Sape Village, Bhiwandi, Dist. Thane – 421302. <b>PAN: AERPT8712M</b>	<b>Vs.</b>	<b>Assistant Commissioner of Income Tax, Central Circle – 2, Thane</b> Ashar IT Park, 6 <sup>th</sup> Floor, Road No. 16z, Wagle Industrial Estate, Thane – 400604.
<b>(Appellant)</b>		<b>(Respondent)</b>

**Present for :**

**Assessee by** : Shri Gaurav Kabra

**Revenue by** : Shri Dr. Kishor Dhule, CIT D.R.& Smt. Sujatha  
P. Iyengar – Sr. AR.

**Date of Hearing** : 05.09.2024

**Date of Pronouncement** : 02.12.2024

**ORDER**

**Per : Ratnesh Nandan Sahay, Accountant Member:**

1. This appeal has been filed by the appellant against the Order of the Ld. CIT (Appeals) passed u/s. 250 of the Income Tax Act [the 'Act' in short] vide DIN & Order No. ITBA/APL/S/250/2023-24/1058842380(1) Dated 18/12/2023 for the Assessment Year 2019-20.



2. Following grounds of appeal have been raised by the appellant:

*1. On the facts and circumstances of the case as well as in law, the Learned CIT(A) has erred in passing the ex-parte order without granting sufficient opportunity of being heard to the appellant.*

*2. On the facts and circumstances of the case as well as in law, the Learned CIT(A) has erred in confirming the actions of the Learned Assessing Officer in making an addition of Rs.30,00,000/- u/s.69C of the Income Tax Act, 1961 as alleged Unexplained Expenditure, without considering the facts and circumstances of the case.”*

3. The facts of the case, in brief, are that the search and seizure action u/s.

132 of the Income Tax Act was conducted in Antariksh Group on 14/02/2019 who is engaged in the construction of residential houses, warehousing and commercial retail development since many years. The assessee is engaged in providing contractual services to the Antariksh group. During the search operations various documents pertaining to the assessee were found and seized. Since these documents had a bearing on the income of the assessee, hence, the satisfaction was recorded by the Ld. AO to assess his income under section 153A r.w.s. 153C of the Act. During the assessment proceedings, Ld. AO asked the assessee to explain as to how the cash amounting to Rs.2,50,40,070/- received by the assessee as a contractual receipt was accounted for in the books of account? In response to that, the assessee admitted that it had received cash from Antariksha group, however, some of the entries were recorded



in the books of accounts and some of the receipts pertains to third party and agreed to offer income @ 5% of the gross receipts. The Ld. AO, however, did not accept the contentions of the assessee and assessed its income u/s. 153C r.w.s. 143(3) of the Act on a total income of Rs.53,65,380/-

4. The Ld. AO also initiated penalty proceedings u/s. 271 DA of the Income Tax Act for contravening the provisions of section 269 ST of the Income Tax Act. During the penalty proceedings u/s. 271 DA of the Act, the assessee retracted from his earlier statement and stated that the assessee had received contract receipts in cash amounting to Rs.1,96,38,351/- only. The AO, therefore, imposed a penalty of Rs.1,96,38,351/- u/s. 271 DA of the Act for contravention of provision of section 269 ST of the Act on the ground that the assessee failed to bring fresh evidence during the penalty proceedings.
5. Aggrieved by the order of the AO, the assessee preferred appeal before the Ld. CIT(A). The Ld. CIT(A) has noted in the impugned order that various opportunities were given to the assessee to explain its case before him, however, no response was received from the assessee side. The Ld. CIT(A), therefore, dismissed the appeal of the assessee on the ground that



the assessee has failed to provide any details in support of its grounds of appeal raised before him.

6. Aggrieved by the order of the Ld. CIT(A), this appeal has been preferred before us. During the appellate proceedings before us, the appellant submitted that reasonable opportunity of being heard was not given to the appellant and the Ld. CIT(A) has decided the appeal ex-parte.
7. We have considered the facts and circumstances of the case and the impugned order and it is found that though, the appellant didn't explain its case before the Ld. CIT(A) due to various reasons as stated by the appellant, the fact remained that the assessee was not heard before passing the impugned order. We, therefore, think it proper to remand the matter back to the file of the Ld. CIT(A) to consider the submissions made by the appellant after affording him the reasonable opportunity of being heard. The appellant is also directed to appear before the Ld. CIT(A) and provide all necessary details in support of its claim that there is no contravention of the provisions of section 269 ST of the Act.
8. In the result, the appeal is allowed for statistical purpose.

**Order pronounced in the open court on 02.12.2024.**



**Sd/-**  
**NARENDER KUMAR CHOUDHRY**  
**JUDICIAL MEMBER**

**Sd/-**  
**RATNESH NANDAN SAHAY**  
**ACCOUNTANT MEMBER**

Mumbai, Dated: 02.12.2024.

*Snehal C. Ayare, Stenographer*

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.